GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA

UNSTARRED QUESTION NO. 813

TO BE ANSWERED ON THE 14TH DECEMBER 2018/AGRAHAYANA3, 1940(SAKA) Standoffbetween Governmentand RBI

813. SHRI BHARTRUHARIMAHTAB: SHRI ANTO ANTONY: SHRI RAHULSHEWALE:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether here is a standoff/rift reported between Government and the Reserve Bank of India (RBI) in the recent past, if so, the details thereof and the major issues between the Government and the RBI;
- (b) whether the Government has not respected the autonomy of RBI and destroyed it by interferencein its functioning causing the said standoff, if so, the details thereof and the reasons therefor;
- (c) whether the Governmenthas requested to RBI to release more funds from its reserves, if so, the details thereof and the reasons therefor; and
- (d) whether the Governmenthas statistics regarding funds released from its reserves by the RBI, if so, the details thereof during the last five years, year-wise?

ANSWER Minister of State in the Ministry of Finance (SHRI SHIV PRATAPSHUKLA)

(a) and (b): The autonomyfor the CentralBank, within the framework of the Reserve Bank of India (RBI) Act, is an essential and accepted governance requirement. A press release was issued by the Governmenton 31.10.2018 as below:

"The autonomyfor the CentralBank, withinthe framework of the RBI Act, is an essential and accepted governance requirement. Governments in India have nurtured and respected this. Both the Government and the CentralBank, in their functioning, have to be guided by public interest and the requirements of the Indian economy. For the purpose, extensive consultations on several issues take place between the Government and the RBI from time to time. This is equally true of all other regulators. Government of India has never made public the subject matter of those consultations. Only the final decisions taken are communicated. The Government, through these consultations, places its assessment on issues and suggests possible solutions. The Government will continue to do so."

(c) and (d): The Governmentasked RBI for a review of its Economic CapitalFramework(ECF) adopted in 2016. As per press release by RBI on 19.11.2018, the Board has decided to constitute an Expert Committee to examine the ECF, the membership and terms of reference of which will be jointly determined by the Government and RBI and that RBI should consider a scheme for restructuring of stressed standard assets of MSME borrowers with aggregate credit facilities of up to Rs. 25 crore, subject to conditions for ensuring financial stability.

The details of RBI surplustransferred to the Government during the last five years are as follows:

Financial year of RBI	Surplustransferredto Government (in crore Rupees)
2013-14	52,679

2014-15	65,896
2015-16	65,876
2016-17	30,659
2017-18	50,000